



Central Administrative Tribunal Jammu Bench, Jammu

T.A. No.8413/2020
(S.W.P. No.136/2008)

Friday, this the 15th day of January, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Rakesh Kumar, Aged : 46 years, S/o Late Sh. Surjit Lal, R/o H.No. 51, Kucha Nahar Singh, Panjtirthi, Jammu. At present posted as : Labour Officer, Jammu Circle-II

..Applicant
(Mr. S S Ahmed, Advocate)

Versus

1. The State of Jammu & Kashmir, Through its Principal Secretary, Labour and Employment Department, Civil Secretariat, Jammu.
2. The Labour Commissioner, J&K Government, Rehari Mohalla (Near Shakuntla Theatre), Jammu.
3. Mohd. Sayeed, I/c Assistant Labour Commissioner, Kupwara.
4. R.K. Vaid, I/c Assistant Labour Commissioner, Jammu.
5. A.R. Dass, I/c Assistant Labour Commissioner, Doda.
6. Gulzar Ahmad, I/c Assistant Labour Commissioner, Kargil.

..Respondents
(Mr. Sudesh Magotra, Deputy Advocate General)

O R D E R (ORAL)

Mr. Justice L. Narasimha Reddy:

Learned counsel for applicant submits that he has been instructed by his client to withdraw the T.A.

Item No.19

2. Permission is accorded and the T.A. is accordingly dismissed as withdrawn. There shall be no order as to costs.



(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

January 15, 2021

/sunil/dsn/sd/shakhi